

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR  
SC/ST (PoA) ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,  
Sessions Judge,  
Special Court for SC/ST (PoA) Act, Perambalur.  
Monday, this the 19<sup>th</sup> day of April, 2021.  
E.Bail No.304/2021.**

Shanmugam 26/21,  
S/o. Ponnusamy.

... Petitioner/Accused.

-vs-

Sub-Inspector of Police,  
Perambalur Police Station,  
Crime No.363/2021.

... Respondent/Complainant.

Offences u/Ss.147, 148, 294(b), 324, 307, 302 of IPC.@ 147, 148, 294(b), 324, 307,  
302 of IPC and Sec.3(1)(r),3(1)(s) & 3(2)(Va) of SC/ST (PoA) Amendment Act –  
2015.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiruvalargal. P.Kamarasu and A.Oomadurai, Advocates for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s.439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss.147, 148, 294(b), 324, 307, 302 of IPC @ 147, 148, 294(b), 324, 307, 302 of IPC and Sec.3(1)(r),3(1)(s) & 3(2)(Va) of SC/ST (PoA) Amendment Act – 2015.

2. Perused the petition, copy of FIR and Police reply submitted by the learned Special Public Prosecutor and other connected records. The petitioner is arrested and remanded to Judicial custody on 26.03.2021 and that he is in Judicial custody for the past 25 days.

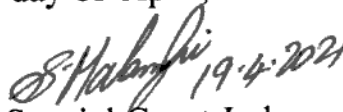
3. The learned Counsel for the petitioner/accused submitted that the alleged date of occurrence was on 25.03.2021 and that the petitioner is innocent person and that the petitioner/accused was falsely implicated and that he has not moved any bail application before the Hon'ble High Court of Madras and that if he is released on bail, and that he will not evade trial and he will not tamper any witness and therefore, prays for release on bail with any conditions.

4. The learned Special Public Prosecutor stated in his reply that the investigation is still pending. If bail is granted to the accused it may be detrimental to the public peace and the District Collector is taking action under the Goondas Act and strongly objected for granting bail.

5. Defacto complainant present. Reply received. The investigation is still pending. The alleged offence are of serious in nature. Considering the facts and circumstances of the case this petition is dismissed.

6. In the result, this petition is dismissed.

Pronounced by me through E-bail, this the 19<sup>th</sup> day of April, 2021.

  
Special Court Judge,  
Special Court for SC/ST (PoA) Act,  
Perambalur.

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR  
SC/ST (PoA) ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,  
Sessions Judge,  
Special Court for SC/ST (PoA) Act, Perambalur.  
Monday, this the 19<sup>th</sup> day of April, 2021.  
E.Bail No.305/2021.**

Arivalagan 26/21,  
S/o. Natarajan.

... Petitioner/Accused.

-vs-

Inspector of Police,  
Perambalur Police Station,  
Crime No.363/2021.

... Respondent/Complainant.

Offences u/Ss.147, 148, 294(b), 324, 307, 302 @ 147, 148, 294(b), 324, 307, 302 of  
IPC and Sec.3(1)(r),3(1)(s) & 3(2)(Va) of SC/ST (PoA) Amendment Act – 2015.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by  
Thiru. S.Arunan, Advocate for the petitioner and of the Special Public Prosecutor for  
the State and upon perusing the petition and other relevant records, this Court has  
delivered the following...

**ORDER**

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for the offences u/Ss.147, 148, 294(b), 324, 307, 302 @ 147, 148, 294(b), 324, 307,  
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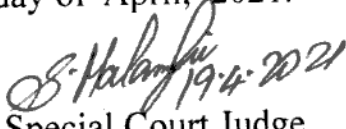
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